

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

~~~~~

REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 1558 Of 2012**

[Arising out of OIA No. 05-08/CE/APPL/DLH-IV/2012 dated 01.03.2012 passed by the Commissioner (Appeals) of Central Excise, Faridabad]

**Maccas Brakes Automotive Pvt. Ltd. : Appellant (s)**

Plot No. 117, DLF Indl Area, Faridabad

Vs

**CCE & ST- Delhi-IV**

**: Respondent (s)**

CGO Complex, NH-IV, Faridabad

**(ii) Excise Appeal No. 1559 of 2012 (Maccas Automotive)**

**(iii) Excise Appeal No. 1560 of 2012 (Punit Mishra Manager)**

**(iv) Excise Appeal No. 1561 of 2012 (Anuj Meta Prop)**

[Arising out of Common OIA No. 05-08/CE/APPL/DLH-IV/2012 dated 01.03.2012 passed by the Commissioner (Appeals) of Central Excise, Faridabad]

APPEARANCE:

None for the Appellant

Shri Shivam Syal, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/ 60481-60484/2023**

Date of Hearing:09.10.2023

Date of Decision:09.10.2023

***Per : Bench***

The appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. The appeals are dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.